

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNPOINT TRADING
LIMITED (FORMERLY KNOWN AS SUN FINLEASE (GUJARAT) LIMITED)**

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Sunpoint Trading Limited (Formerly known as Sun Finlease (Gujarat) Limited)
2.	Date of incorporation of corporate debtor	21.01.1988
3.	Authority under which corporate debtor is incorporated /registered	RoC-Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L46109GJ1988PLC010293
5.	Address of the registered office and principal office (if any) of corporate debtor	3, Ravipushp Apartment B/s. Navneet House Memnagar, Ahmedabad, Gujarat, India, 380052
6.	Date of closure of Insolvency Resolution Process	25.02.2025
7.	Liquidation commencement date of corporate debtor	29.08.2025 (Order received on 29.08.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	CA Gomti Ramchandra Choudhary Reg. No - IBBI/IPA-001/IP-P-02625/2022-2023/14275
9.	Address and e-mail of the liquidator, as registered with the Board	9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 Email Id: cagomtirchoudhary@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	As stated in Sr. No. 9 above Email Id: cirpsunpointtradinglimited@gmail.com
11.	Last date for submission of claims	28.09.2025 (30 days from the receipt of the order)

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of **Sunpoint Trading Limited** (Formerly known as Sun Finlease (Gujarat) Limited) on 29th August 2025. (Order received on 29.08.2024) under section 33 of the Code.

The stakeholders of **Sunpoint Trading Limited** (Under Liquidation) are hereby called upon to submit their claims with proof on or before 28.09.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 01.09.2025

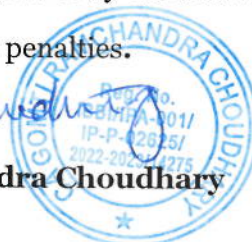
Place: Ahmedabad


CA Gomti Ramchandra Choudhary

Liquidator

Reg. No. IBBI/IPA-001/IP-P-02625/2022-2023/14275

Validity of AFA till 30.12.2026





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I arrive at a conclusion
not an assumption.

Inform your opinion with
detailed analysis.

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Gujarat Toolroom Limited
CIN: L45208GJ1983PLC006056
Regd. Off.: 21A Space House, 61, Srimali Soc., Navarangpura, Ahmedabad, Gujarat, 380009
Email: cs@gujarattoolroom.com | Mob. No: +91 84010 01136

NOTICE OF THE 41ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL MEANS (OAVM)
Notice is hereby given that the 41st Annual General Meeting of the Members of GUJARAT TOOLROOM LIMITED will be held on **Monday, 29th September, 2025 at 02.00 PM IST** through VC/ OAVM in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular 9/2024 issued by the Ministry of Corporate Affairs (MCA) dated 19th September 2024 and SEBI circular no. SEBI/HO/CFD/CFD-PoD-2/PICIR/2024/133 dated 3rd October, 2024 (hereinafter collectively referred to as "the Circulars") to transact businesses set out in the Notice of the AGM.

1. Dispatch of Notice of AGM and Annual Report:
In compliance with the said Circulars, Notice of AGM along with the Annual Report 2024-25 will be sent only through electronic mode to those Members whose e-mail addresses are registered with the Company's Registrar and Share Transfer Agent/ Depositories. The Notice and Annual Report 2024-25 will also be available on the Company's website www.gujarattoolroom.com, websites of the Stock Exchanges i.e., BSE Limited.

2. Manner of registering/ updating e-mail addresses:
Members holding shares in dematerialized mode and who have not registered/ updated their e-mail address, are requested to register/ update the same with the Depository Participant(s) where they maintain their demat accounts. Members holding shares in physical mode, who have not registered/ updated their e-mail address, are requested to submit details in prescribed Form ISR-1 and other relevant forms to Bigshare Services Private Limited the Registrar and Transfer Agent of the Company at investor@bigshareonline.com. Shareholders may download the prescribed forms from the RTA's website at <https://www.bigshareonline.com/>

3. Manner of casting votes through e-voting:
The Company has availed the services from Bigshare i-Vote (e-voting) platform for providing remote e-voting facility to its Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing facility of e-voting during the AGM for Members who have not cast their votes through remote e-voting. The manner for remote e-voting/ voting during the AGM by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their e-mail address has been provided in the Notes to Notice of the AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting votes through remote e-voting and e-voting during the AGM.

For Gujarat Toolroom Limited
Sd/-
Arunkumar Udaybhai Dave
Managing Director
DIN: 11169192

Date: 30.08.2025
Place: Ahmedabad

**HERO HOUSING FINANCE LIMITED**
Contact Address: Office 634-635, 6th Floor, Old Annapoli Chema, Rajkot, Gujarat-360004.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
Ph: 011 49267000, Toll Free No- 1800 212 8800, Email: customer.care@herofin.com
Website: www.herohousingfinance.com | CIN: U65192GJ2016PLC030148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) / Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive / Physical)
HHFRAJHOU 24000045194	The Legal Heirs of Balokhriya Sunny Sureshbhai, Balokhriya Radha Sanibhai	26/05/2025, Rs. 27,52,738/- as on date 26/05/2025	26/06/2025 (Symbolic)

Description of Secured Assets/Immovable Properties: All That Piece And Parcel Of Property Being Residential Tenement Constructed On Northern Side N.a. Land Admeasuring 40.5 Sq. Meters, Of Sub Plot No. 46-1-8 Paik Of Plot No. 46 Of T.p. Scheme No. 1 Known As Jivanagar Of F.a. No. 820 Of Lying And Situated At Revenue Survey No. 136-1 Paik Of Village Rajya Of Rajkot City And District Rajkot In The State Of Gujarat, With Common Amenities Written In Title Document, Boundaries: East: Road, North: Others Property, West: Others Property, South: Vimal Raval Property

HHFSDNHOU 21000014499	The Legal Heirs of Jivrajibhai Haribhai Ladva, Ladva Alpeshbhai Jivrajibhai, Ladva Jasmatiben Alpeshbhai	26/05/2025, Rs. 13,21,684/- as on date 26/05/2025	29/08/2025 (Symbolic)
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Description of Secured Assets/Immovable Properties: All That Piece And Parcel Of Plot 13-14-15 Paik Sub Plot No. 13-14-11 Land Admeasuring 79.25 Sq. Meters I.e. 94.69 Sq. Yard, Bearing Wadhwan Revenue Survey No. 2003 Paik, O.P. No. 11 And Final Plot No. 38 Paik Of T.P. Scheme No. 2, Situated At Area Known As "Shivam Society, B/H Ultra Vision School, 80-feet Road, At Surendranagar And Surendranagar TA, Wadhwan Dist. Surendranagar Within Surendranagar Outdref, Wadhwan Municipality Limits Of Surendranagar Dist. Surendar Nagar And is Bounded As Under: Property Bounded By North: 13.1 Feet And This Side Road, South: 13.1 Feet And This Side Final Plot 38, East: 65.00 Feet And This Side Sub Plot No. 13/10, West: 65.00 Feet And This Side Plot No. 14/12

DATE : 01-09-2025, Sd/- Authorised Officer
PLACE:- RAJKOT/SURENDRANAGAR FOR HERO HOUSING FINANCE LIMITED

**IDFC FIRST Bank Limited**
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the Authorized Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.11.2024 calling upon the borrower, co-borrowers and guarantors 1, RATHOD MAHESHKUMAR, 2, RATHOD DAKSHABEN, to repay the amount mentioned in the notice being INR. 5,21,111.90/- (Rupees Five Lac Twenty One Thousand One Hundred Eleven And Ninety Paise Only) as on 27.11.2024 within 60 days from the date of receipt of the said Demand notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23rd day of AUG 2025.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of INR. 5,21,111.90/- (Rupees Five Lac Twenty One Thousand One Hundred Eleven And Ninety Paise Only) and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.
All That Piece And Parcel Of Gram Panchayat Property No. 524, Admeasuring 800 Sq. Ft. Situated In Gamtal Land Of Village Derol Station, Taluka Kalot, Dist. Panchmahals, Gujarat-389320, And, Bounded As: East: Public Road, West: Vaikunt Society, North: House Of Dharmendrasinh Udesinh, South: House Of Chauhan Prabhatsinh Bharatsinh

Sd/-
Authorised Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Date: 23-08-2025
Place: GUJARAT
Loan Account No: 115201984

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNPOINT TRADING LIMITED (FORMERLY KNOWN AS SUN FINLEASE (GUJARAT) LIMITED)

Sr.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Sunpoint Trading Limited (Formerly known as Sun Finlease (Gujarat) Limited)
2	Date of incorporation of corporate debtor	21.01.1988
3	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46109GJ1988PLC010293
5	Address of the registered office and principal office (if any) of corporate debtor	3, Ravipusho Apartment B/s. Navneet House Memnagar, Ahmedabad, Gujarat, India, 380052
6	Date of closure of Insolvency Resolution Process	25.02.2025
7	Liquidation commencement date of corporate debtor	29.08.2025 (Order received on 29.08.2025)
8	Name and registration number of the insolvency professional acting as liquidator	CA Gomti Ramchandra Choudhary Reg. No. IBB/IIPA-001/IP-P-02625/2022-2023/14275
9	Address and e-mail of the liquidator, as registered with the Board	9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email Id : cagomtirchoudhary@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	As stated in Sr. No. 9 above Email Id: cirpsunpointtradinglimited@gmail.com
11	Last date for submission of claims	28.09.2025 (30 days from the receipt of the order)

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of **Sunpoint Trading Limited** (Formerly known as Sun Finlease (Gujarat) Limited) on 29th August 2025. (Order received on 29.08.2024) under section 33 of the Code.
The stakeholders of **Sunpoint Trading Limited** (Under Liquidation) are hereby called upon to submit their claims with proof on or before 28.09.2025, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
CA Gomti Ramchandra Choudhary
Liquidator

Date : 01.09.2025 Reg. No. IBB/IIPA-001/IP-P-02625/2022-2023/14275
Place : Ahmedabad Validity of AFA till 30.12.2026

**HDFC BANK**
HDFC Bank Ltd., 1st Floor, Aakansha Building, 10 - Vijay Plot Corner, Gondal Road, Rajkot - 360001 (Gujarat).
Ph: 9427728007

POSSESSION NOTICE See Rule 8 (1)
Whereas, The undersigned being the Authorized Officer of the HDFC Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice date 01.05.2025 calling upon the borrowers: (1) Kshan Oil Industries - Partnership Firm Through Its Partner Nilesh Vitthalbhai Shera (2) Nilesh Vitthalbhai Shera (3) Vasanthbhai Hansarajbhai Shera (4) Sureshbhai Vitthalbhai Shera (5) Ishvarbhai Hansarajbhai Shera to repay the amount mentioned in the notice being Rs. of Rs. 1,56,42,242.47/- (Rupees One Crore Fifty Six Lakh Forty Two Thousand Two Hundred Forty Two and Forty Seven Paise Only) as on 29/03/2025 in Current Account-retail Business Banking Loan A/C No. 50200051204530 & 50200051371255 BBE-WCTL-GEEL EXTN Loan A/C No. 452842146 with further interest and expenses within 60 days from the date of notice/services of the said notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 26th Day of August of the year 2025.
The Borrowers Mortgagee in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **HDFC Bank Limited** for an amount of **Rs. 1,56,42,242.47/-** as on 29/03/2025 in - 50200051204530, 50200051371255 & 452842146 and interest & expenses thereon until the full payment.

DESCRIPTION OF IMMOVABLE PROPERTY
All That Piece And Parcel Of Immovable Industrial Property Known As "Khedut Oil Mill" On Plot No. 13, Rokadiya Para, Near Tri Mandir, Near Ravi Industries, Liya Road, Amreli And Also Situated On Revenue Survey No. 334 Paik Of Plot No. 13 Having Total Area Admeasuring 671-41 Sq Mts At Rokadiya Para, Amreli & Bounded As Under: East: Land Of Plot No. 34, West: Road, North: Road, South: Land Of Plot No. 20.
Date : 26.08.2025, Place : Amreli Sd/- Authorised Officer, HDFC Bank Ltd.

**सेन्ट्रल बैंक ऑफ इंडिया**
Central Bank of India
"CENTRAL TO YOU SINCE 1911"

BRANCH : JAGNATH PLOT - GYMKHANA ROAD, RAJKOT.
POSSESSION NOTICE (For Immovable Property) [Rule 8 (1)]
Whereas, The undersigned being the Authorized Officer of the Central Bank of India, Jagnath Plot Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 10.06.2025 (which was published on 18.06.2025) calling upon the Borrowers / Motgagors / Partners / Guarantors Mr. Jayesh B. Maradiya, Mrs. Nisha Maradiya to repay the amount mentioned in the notice being Rs. 4,95,204/- (Rupees Four Lac Ninety Five Thousand Two Hundred Four Only) within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors and the Public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of the Section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 30th Day of August of the year 2025.
The Borrowers / Guarantors in particular and the Public in general is hereby cautioned not to deal with the Movable / Immovable Assets / Property and any dealings with the Property/ies will be subject to the charge of the Central Bank of India, Jagnath Plot Branch for an amount Rs. 4,95,204/- (Rupees Four Lac Ninety Five Thousand Two Hundred Four Only) is due to us as on 11.06.2025 and interest thereon, (Amount deposited after issuing of Demand Notice U/Section 13 (2) has given effect.
The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY

Sr. No.	DESCRIPTION OF THE SECURED ASSETS/ IMMOVABLE PROPERTY/MOVABLE PROPERTY	Details of Mortgaged Deed / Document :
1.	Residential Flat No. 703 having Built up Area Admeasuring 41.65 Sq. Meters, Carpet Area 35.15 Sq. Mtrs., situated at the Seventh Floor of Building No. LIG/2 (LIG/B) of LIG Scheme of EWS Yojna, T.P. Scheme No. 9, F.P. No. 31/A, Total Land Admeasuring 22885.00 Sq. Mtrs. of Revenue Survey No. 39 paiki of Village Munjika, Tal. & Registration Sub District Rajkot, Dist. Rajkot, Gujarat. Area : 41.65 Sq. Mtrs. North : Garden, South : Lagu Flat No. 704 and Lift, East : Garden, West : Passage and Lagu Flat No. 702.	Mortgage Deed No. 2551 Dated 04.04.2016

Date : 30.08.2025, Place : Rajkot Sd/- Authorised Officer, Central Bank of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TENSILE STEEL LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	TENSILE STEEL LIMITED CIN: U99999GJ1960PLC001006 PAN: AAAC76735C
2. Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3. URL of website	https://witworthipe.com/
4. Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje, Majalpur, District Vadodra in the name of Tensile Steel Limited.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0 (NIL)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10. Last date for receipt of expression of interest	16-09-2025
11. Date of issue of provisional list of prospective resolution applicants	26-09-2025
12. Last date for submission of objections to provisional list	01-10-2025
13. Date of issue of final list of prospective resolution applicants	11-10-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-10-2025
15. Last date for submission of resolution plans	15-11-2025
16. Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17. Details of the corporate debtor's registration status as MSME	NA

CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBB/IIPA-002/IP-A00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
Date : 01-09-2025 E-Mail Id: blchakravarti.associates@gmail.com
Place: New Delhi CIRP Mail id: cirp.tensilesteel@gmail.com

**VASTU HOUSING FINANCE CORPORATION LTD**
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is what is", "As is what is", and "Whatever there is" basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontnger.net>.

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	HL000000183230 Ajay Kumar (Borrower), Pinki Kuman (Co-Borrower)	Demand Notice Date 10-Oct-24 & Amt Rs.795713 as on 09-Oct-24 + Interest Cost etc. & 20-Jul-25	Flat no. G-03, Ground Floor, Shree Residency Plot No. 14, 15, 16, 17, Survey No. 255, Moje Chhtri, Sub Dist. Vapi, Dist. Valsad Gujarat 396191	Rs.850000/- Rs.850000/-	30-09-2025 Timings 11:00 AM to 4:00 PM, 29-09-2025 up to 5:00 PM., 16-09-2025

1. All Interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontnger.net>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontnger); Address: Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India), Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869, email id: ramparsa@auctiontnger.net, support@auctiontnger.net
2. For further details on terms and conditions please visit <https://sarfaesi.auctiontnger.net> to take part in e-auction.
3. For more details about the property kindly contact to Authorized officer Tushar Barot. Contact no.9727755261

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002
Date : 01.09.2025
Place : Vapi
Authorised officer
Vastu Housing Finance Corporation Ltd

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

#InformYourOpinion

The Indian Express.
For the Indian Intelligent.



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— JOURNALISM OF COURAGE —

